

Company. [Placed in Library,
 see No. LT-3633/64].

Lok Sabha in regard to the said
 Bill."

(ii) (a) Annual Report of the Indian
 Drugs and Pharmaceuticals
 Limited, New Delhi, for the year
 1963-64, along with the Audited
 Accounts and the comments of
 the Comptroller and Auditor
 General thereon, under sub-
 section (1) of section 619A of
 the Companies Act, 1956.

(b) Review by the Government on
 the working of the above
 Company.

[Placed in Library, see No.
 LT- 3634/64].

**NOTIFICATION UNDER DISPLACED PERSONS
 (COMPENSATION AND REHABILITATION)
 ACT**

**The Deputy Minister in the Ministry
 of Rehabilitation (Dr. M. M. Das):** I
 beg to lay on the Table a copy of
 the Displaced Persons (Compensation
 and Rehabilitation) Third Amend-
 ment Rules, 1964, published in Noti-
 fication No. G.S.R. 1679 dated the 28th
 November, 1964, under sub-section (3)
 of section 40 of the Displaced Persons
 (Compensation and Rehabilitation)
 Act, 1954. [Placed in Library, see
 No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
 following message received from the
 Secretary of Rajya Sabha:—

"In accordance with the provi-
 sions of sub-rule (6) of rule 186
 of the Rules of Procedure and
 Conduct of Business in the Rajya
 Sabha, I am directed to return
 herewith the Wealth-tax (Amend-
 ment) Bill, 1964, which was passed
 by the Lok Sabha at its sitting
 held on the 2nd December, 1964,
 and transmitted to the Rajya
 Sabha for its recommendations
 and to state that this House has no
 recommendations to make to the

12.28½ hrs.

**COMMITTEE ON PRIVATE MEM-
 BERS' BILLS AND RESOLUTIONS**

FIFTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shi-
 moga):** I beg to present the Fifty-
 fourth Report of the Committee on
 Private Members' Bills and Resolu-
 tions.

12.28-34 hrs.

**PETITION RE: EXTENSION OF
 MAHARASHTRA LAND LAWS ETC.
 TO NAGAR HAVELI**

Shri Nambiar (Tiruchirapalli): I
 beg to present a petition signed by
 Shri Bhadalya Navasha Gond and
 others regarding extension of land
 legislation and other measures in
 Maharashtra to Nagar Haveli region.

12.29 hrs.

**STATEMENT RE: ACTION TAKEN
 ON POINTS MADE BY MEMBERS
 DURING DISCUSSION ON RAIL-
 WAY BUDGET**

**The Minister of Railways (Shri
 S. K. Patil):** In the course of the dis-
 cussions on the last Railway Budget, a
 number of constructive suggestions
 relating to the working of the Rail-
 ways were made by Hon'ble Members.
 Copies of the debates in this House
 as well as the other House were subse-
 quently sent by the Railway Board to
 the various Railway Administrations
 for scrutiny, with instructions that
 suitable action should be taken
 wherever required. In fact, some
 Hon'ble Members might have noticed
 for themselves the concrete action
 which has been, or is being taken, by
 Railway Administrations in respect of
 some of their suggestions.

The Railway Minister had at that
 time promised to arrange to send